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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 14/95.

DATE OF ORDER : 04-11-1997.

Between :-

Dr. I. K. Sharma

... Applicant

And

1. Secretary, Department of Culture,
Govt. of India, Shastri Bhavan,
New Delhi-110001.
2. Chairman,
Union Public Service Commission,
Dholpur House,
New Delhi-110001.
3. Director General,
Archeological Survey of India,
Janapath, New Delhi-110011.

... Respondents

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Counsel for the Applicant : Shri G. V. Subba Rao

Counsel for the Respondents : Shri V. Bheemanna, CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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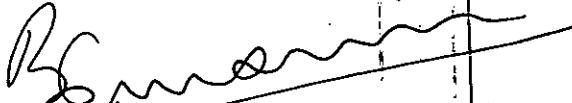
A

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

Heard Sri G.V. Subba Rao, counsel for the applicant and one for the Respondents.

2. This OA is filed to direct the respondents to produce the records pertaining to the selection for the post of Director General, Archaeological Survey of India issued through notification No. A32011/11 in the 92 Estt. Employment News dt. 13-19-November, 1993 and the notification of even No. dt. 17-11-94 and the Secretary, Department of Culture letter of even No. dt. 22-12-94 and direct the respondents to finalise the selection. Archaeological Survey of India pursuant to the notification dt. 13-19 November 1993 by declaring that the rejection of the earlier application as notified in the letter of even number dt. 22-12-94 and the second notification of even No. dt. 17-11-94 by declaring the impugned orders 2 and 3 as arbitrary, illegal and unconstitutional or in the alternative to direct the respondents to consider the candidature of the applicant for the post of Director General, Archaeological Survey of India deleting the condition of age of 56 years and minimum service of three years in the scale of Rs. 5,900-6,700 by declaring that these two conditions are illegal and unconstitutional.

3. When the OA was taken up for hearing, the learned counsel for the applicant submits that he is withdrawing this O.A. Hence he is permitted to withdraw the OA. Accordingly OA is disposed of as withdrawn. No costs.


(B.S.JAI PARAMESHWAR)

Member (J)


(R. RANGARAJAN)

Member (A)

av1/ 6/1192 Dated: 4th November, 1997 (Dictated in Open Court)

OA.14/95

Copy to:-

1. The Secretary, Department of Culture, Govt. of India, Shastri Bhawan, New Delhi.
2. The Chairman, Union Public Service Commission, Dholpur House, New Delhi.
3. The Director General, Archeological Survey of India, Janapath, New Delhi.
4. One copy to Mr. G.V. Subba Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Bhimanna, Addl. CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

SRR

19/11/97
(X)
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 4-11-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO. →

in
O.A.NO. 14/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with ~~Directions~~

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

